

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 18
IA No.29 of 2024 in
CP (IB) No.243/BB/2018

IN THE MATTER OF:

M/s. Pridhvi Asset Reconstruction & Securitisation Co. Ltd. ... Petitioner
Vs.
M/s. Sagar Power (Neerukatle) Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 29/2024 : Shri Gokul R., Adv. for Applicant
The Liquidator : Shri Pankaj Srivastava
For the Liquidator : Shri Abhishek Anand, Shri Karan Kohli and
Shri Sikhar Tiwari, Advs.

ORDER

IA No.29 of 2024:

1. This application has been filed by M/s. Sahyadri Renewable Energy Private Limited u/s 60 of the Code r/w Rule 11 of the NCLT Rules, 2016 seeking an order to the Liquidator to expedite and facilitate the directions mentioned from Para 16 to 25 of the Application.
2. Heard the Ld. Counsels for the Parties.
3. During the course of hearing, Ld. Counsel for the Applicant has agreed for disposal of the instant Application, for which, the Respondent-Liquidator has

stated that he has no objections with respect to all the prayers made by the Applicant in the instant Application.

4. Considering the aforesaid submissions, the instant Application is allowed by directing the Respondent-Liquidator to comply with the requirements mentioned by the Applicant from Para 16 to 25 of the Application and expedite the liquidation process.
5. Accordingly, **IA No.29 of 2024 stands disposed of.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)